

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Excise Appeal No.70162 of 2013

(Arising out of Order-in-Original No.1/COMMISSIONER/CE/KOL-VII/ADJN/2012-13 dated 31.08.2012 passed by Commissioner of Central Excise, Kolkata-VII.)

**Sri S.K.Mishra,
M/s. Budge Budge Refineries Ltd.**

(Budge Budge, 24 Pgs. (South), 23B, A.M. Ghosh Road, Kolkata-700137.)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-VII

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

Shri Arijit Chakraborty, Advocate for the Appellant (s)
Shri B.K.Singh, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO. 77273/2024

DATE OF HEARING : 11.11.2024

DATE OF DECISION : 11.11.2024

Per : ASHOK JINDAL :

Ld.Advocate on behalf of the appellant submitted a Death Certificate of the appellant dated 27.12.2020. Thereafter, he prays for abatement of the appeal.

2. The Ld. Authorized Representative for the Revenue has no objection for the said prayer.

3. In view of the provisions of Rule 22 of the Customs, Excise & Service Tax Appellant Tribunal (Procedure) Rules, 1982 and taking into

consideration the Death Certificate placed before us, the appeal is abated.

(Dictated and pronounced in the open Court.)

Sd/
(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/
(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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